NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No.56

C.P. (IB)/305(MB)2024

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED**

V/s

MAHENDRA CHANDULAL SHAH

Sec. 95(1) of Insolvency and Bankruptcy Code, 2016.

ORDER

1. Adv. Nikhil Rajani a/w Shreyansh Desai for petitioner is present.
2. Ld. Counsel for the petitioner seeks some time to file the reply.
3. Liberty is granted by this court to the petitioner to file reply within two weeks.
4. List the matter for further hearing and consideration on **25.07.2024.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Prajakta